

CENTRAAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd day of May, 2003

Original Application No.556 of 2003(U)

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Smt. Sabita Wylie, Ex.Lower
Division Clerk, Ordnance Factory
Rajpur, Dehradun, present
address 34,Bakralawala, Dehradun

... Applicant

versus

1. Union of India, Ministry of Defence
through Secretary, New Delhi.
2. General Manager, Ordnance Factory
Dehradun.
3. Inquiry Officer/Deputy General
Manager, ordnance Factory, Dehradun
4. Joint General Manager/Administration,
Ordnance Factory, Dehradun.
5. Secretary, ordnance Factory Board,
Kolkata.
6. Ordnance Factory Board, Armoured
vehicles headquarters,Avadi,
Chennai through Additional Director
General.

... Respondents

(By Adv: Shri R.C.Joshi)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

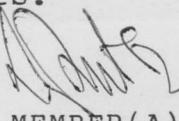
By ~~to~~ This OA u/s 19 of A.T.Act 1985 applicant has
challenged the order dated 17.11.2000 by which disciplinary
authority on conclusion of the proceedings passed order of
removal from service. The charge against the applicant was
that for obtaining loan of Rs 15,000 from Punjab National
Bank he had used official stamp of one Smt. R.A.Aziz Ali,
Ex.DGM/A O.F., Dehradun. Her signatures were also forged
by applicant and undertaking was given in favour of bank.
The inquiry was held and it was found that the signatures
of Smt. Aziz Ali were forged as they were not ~~stamping with~~

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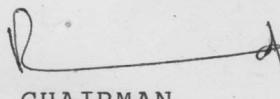
tallying with the undisputed signatures. On these facts and circumstances the order of punishment has been passed. In appeal the Appellate Authority considered the submissions made by the applicant in detail and found that the submissions have no merit.

We have carefully examined both the orders and we do not find any illegality in the orders calling for our interference.

The OA has no merit and is accordingly dismissed. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 22nd May, 2003

Uv/